

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25317/2004

(From the judgement and order dated 16/11/2004 in RP No. 2292/2004 of The  
NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

RAYTHARA SAHAKARI BANK LTD.

Petitioner(s)

VERSUS

CHANDRAKALA R. DAS

Respondent(s)

(With prayer for interim relief )

Date: 08/08/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner(s)

Mr. V.N. Raghupathy, Adv.

Mr. Ranji Thomas, Adv.

Mr. K.V.Bharati Upadhayay, Adv.

For Respondent(s)

Mr. E.C. Vidya Sagar, Adv.

Mr. A.K.Upadhayay, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondent is granted three weeks' time to file

counter affidavit. Thereafter learned counsel for the petitioner is granted two weeks'

time to file rejoinder affidavit.

Call after six weeks.

(Shashi Sareen)  
ggarwal)

(Vijay A

Court Master  
Master

Court